

- (iii) बंगलादेश
- (iv) कतर
- (v) संयुक्त अरब अमीरात
- (v) नेपाल
- (vi) वेलायत
- (vii) उक्रेन
- (viii) चीन
- (ix) ओमान
- (x) ब्राजील
- (xi) पोलैंड
- (xii) जर्मनी
- (xiii) नाइजीरिया

विदेशों के साथ राजनयिक संबंध

3162. श्री मोहिन्दर सिंह कल्याण: क्या विदेश मंत्री यह बताने की कृपा करेंगे कि:

(क) भारत के कितने देशों के साथ राजनयिक संबंध हैं;

(ख) उनमें से किन-किन देशों में इस समय राजदूत के पद रिक्त हैं;

(ग) सरकार द्वारा उक्त पदों को भरने के लिए क्या कदम उठाये गये हैं?

विदेश मंत्री (श्री इन्द्र कुमार गुजराल): (क) भारत के 195 देशों के साथ राजनयिक संबंध हैं।

(ख) 30 अगस्त, 1996 की स्थिति के अनुसार, आठ राजदूतवासों/हाई कमिशनों में मिशन प्रमुखों की नियुक्तियाँ की जानी हैं। वे निम्न देशों में स्थित हैं: अफगानिस्तान, कम्बोडिया, डीपीआर कोरिया, मालदीव, मोजाम्बिक, स्वीडन, वियतनाम और यूगोस्लाविया। सात राजदूत/हाई कमिशनर जिन्हें अल्जीयर्स, चीन, क्यूबा, फिनलैंड, मलेशिया, सीरिया और यमन स्थित मिशनों में तैनात किया गया है वे अपना कार्यवार ग्रहण करने की औपचारिकताओं को पूरा करने की कार्रवाई कर रहे हैं।

(ग) उपर्युक्त आठ रिक्त पदों पर मिशन प्रमुख नियुक्ति करने संबंधी कार्रवाई चल रही है।

Proposal for change of Partners Operating Cellular Service

3163. SHRI SATISH AGARWAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any proposal has been received by the Department of Telecommunications for change of Indian and/or foreign partners/promoters in respect of short-listed parties for operating cellular services in the country;

(b) if so, the details thereof and decision taken in this regard; and

(c) whether it is also a fact that such change of partners was not permitted in the original tender documents; if so, the rationale of such deviation?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VERMA): (a) Yes, Sir.

(b) The details are given in the enclosed statement. (See below).

(c) The change in Indian/foreign partner's equity holdings have been permitted as per the tender document which provides as follows in this regard:

"In order to provide flexibility to the bidder company, it is clarified that changes in share capital of the bidder company can be made at any time after the effective date subject to relevant laws on the subject and any guidelines issued by SEBI or any statutory authority. However, the share holding of a foreign promoter whose network or experience or both have been taken into consideration for determining the eligibility of the bidding company must continue to have a share holding of not less than 10% for at least 3 years from the date of issue of license. As for the Indian promoter, its shareholding shall not go below 10% or the holding at the time of bidding whichever is lower, in the first three years."

In order to give further flexibility, the change of foreign Partner(s) was allowed if the new foreign partner(s) was found stronger in network and better in experience of cellular network operation subject to no objection from the old foreign partner(s) and subsequent FIPB approval.

As regards to change of Indian partner(s), the change was permitted if the new Indian promoter company was a subsidiary company (minimum 51% holding of the old Indian promoter).

Statement
List of cellular licencees where change of Indian/Foreign partners have been proposed or allowed

S.N.	Name of Cellular Licencees	Old Indian Promoters	New Indian Promoters	Old Foreign Promoters	New Foreign Promoters	Remarks
1.	Hutchison Max Telecom (P) Ltd.	Max India Ltd.	i) Max Telecom ventures Ltd. ii) Liquid invest & Trading Co.	Hutchison Whampoa Ltd. Hongkong	Hutchison Telecom (India) Ltd. Mauritius.	
2.	Sterling Cellular Ltd.	Sterling Computers	Sterling Computers	Cellular Communication Ind., U.S.A.	i) Cellular Communication Inc. Mauritius ii) Swiss PTT, Switzerland.	
3.	RPG Cellular Services Ltd.	Ceat Ltd.	i) Ceat Fin. Co. Ltd. ii) Ceat Holdings Ltd.	iii) NRIs/DCBs. i) Vodafone Group. Plc ii) Mitsubishi Group	i) Cellfone Ltd., Mauritius. ii) Airtouch Intl. (Mauritius) Ltd., Mauritius. iii) Itochu Corp., Japan. iv) Mitsubishi Corp., Japan	
4.	Bharti Cellular	Bharti Telecom	Bharti Televentures	i) Emteel, Mauritius ii) SFR, France iii) Mobile Sys., U.K. iv) Group of NRIs v) International Finance Co. vi) General Mobile U.K.	i) Emteel, Mauritius ii) Mobile Sys., U.K. iii) General Mobile, U.K.	

5. Modi Telestra Pvt. Ltd.	No Change	No Change	OTC, Australia	Telstra, Australia
6. Usha Martin Telecom Ltd.	Usha Martin Industries	i) Usha Martin Industries	No Change	No Change
7. Arcel Digilink India Ltd.	Sterling Computers Ltd.	ii) Usha Beltron i) Sterling Computers Ltd. ii) Karthik Financial	i) Swiss PTI Switzerland ii) Nepostal Consultancy B.V.	Swiss PTI Switzerland Proposal is still Under Consideration
8. Hinduja HCL Comm. Pvt. Ltd.	i) Ashok Leyland Finance Ltd. ii) Ashok Leyland Ltd. iii) Asia Securities Holdings Ltd. iv) Slown Investment Pvt. Ltd. v) HCL vi) Cellular Telecom. India Ltd.	i) Ashok Leyland Financial Ltd. ii) Ashok Leyland Ltd. iii) Asia Securities Holdings Ltd. iv) Slown Investment Pvt. Ltd. v) HCL vi) Cellular Telecom. India Ltd.	i) Singapore Telecom Ltd. ii) Singapore Telecom International *Proposal is still under consideration.	i) Singapore Telecom Ltd. ii) Tamil Nadu Telecom (Mauritius) Mauritius
9. Modicom Network Pvt. Ltd.	No change	i) No Change ii) Vangard Cellular Systems inc. iii) Telecom International Co. Ltd.	i) Vangard Cellular Systems inc. ii) Telecom International Co. Ltd.	i) Motorola Inc. USA ii) Distacom Investment
10. JT Mobiles Ltd.	i) Sanmar Electronics Corp. Ltd. ii) United Telecom Ltd. iii) Pararam Pura credit & Investment Ltd.	i) Sanmar Electronics Corp. Ltd. ii) United Telecom Ltd. iii) R. K. Associates	No change *a no objection for the proposed change in Indian promoter has been given to the company subject to company law and withdrawal of court case by the company. Since the case is sub-judice, the change has not been effected.	Only company subject to company law and withdrawal of court case by the company. Since the case is sub-judice, the change has not been effected.
11. Hexacom India Ltd.	No change	No change	i) Mobile Telecom Co. Ltd.	i) Mobile wireless Co.